

**GOVERNMENT OF INDIA  
CHEMICALS AND FERTILIZERS  
LOK SABHA**

UNSTARRED QUESTION NO:3445  
ANSWERED ON:17.03.2015  
FERTILIZERS CONTROL ORDER  
Joshi Shri Chandra Prakash

**Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:**

- (a) whether the sale and production of fertilizers are regulated under Fertilizers Control Order, 1985;
- (b) if so, the details thereof;
- (c) whether complaints have been received from different sections regarding production, distribution and sale of fertilizers which fail to meet the required norms;
- (d) if so, the number of complaints received by the Government in this regard during the last three years and the current year, State/UT-wise; and
- (e) the follow-up action taken by the various agencies/ State Governments to protect the interest of farmers?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI HANSRAJ GANGARAM AHIR)

(a)& (b): Fertilizer (Control) Order (FCO), 1985 was promulgated under section 3 of Essential Commodities Act to regulate trade, price, quality control and distribution of fertilizers. As per clause 19 of FCO, no person shall himself or by any other person on his behalf manufacture/import for sale, sell, offer for sale, stock or exhibit for sale or distribute any fertilizer, which is not of standard prescribed in FCO.

(c)& (d); Samples of fertilizers are drawn periodically by fertilizer inspectors of State Governments to check their quality as per the parameters prescribed in the FCO. In case of imported fertilizers, the fertilizer inspectors of Central Government draw samples from ships/containers. State-wise details of number of samples analyzed and found not in conformity with parameters laid down in the FCO during the years 2010-11, 2011-12, 2012-13 and 2013-14 are at Annexure I, II, III, IV respectively.

(e): State Governments are empowered under the FCO to take appropriate administrative and legal action against those not complying with the provisions prescribed in the Order. Details of follow up action taken by State Governments in respect of samples found not in conformity with the quality parameters during the years 2010-11, 2011-12, 2012-13 and 2013-14 are given at Annexure V,VI,VII,VIII respectively.